

LOK SABHA DEBATES

LOK SABHA

Wednesday, December 11, 1991/Agrahayana
20, 1913 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

[English]

SHRI M.V. CHANDRASHEKARA MURTHY (Kannada): The interim order of the Tribunal is being gazetted. The interests of the four crores Kannadigas should be safeguarded.

SHRIMATI CHANDRA PRABHA URS (Mysore): Sir, lot of violent agitations are going on. We want the intervention of the Centre. (Interruptions)

MR. SPEAKER: The Irrigation Minister is going to make a statement immediately after the Question Hour.

(Interruptions)

SHRI M.V. CHANDRASHEKARA MURTHY: We want an assurance from the Prime Minister. We have full faith and confidence in the Prime Minister.

MR. SPEAKER: Please hear me. What I am saying is that the Irrigation Minister is

going to make a statement immediately after the Question Hour.

SHRI V. SREENIVASA PRASAD (Chamarajanagar): It was said that the matter should be settled outside the court.

SHRI M.V. CHANDRASHEKARA MURTHY: The interests of the four crores of Kannadigas are neglected. They are not prepared to tolerate it, Sir.

SHRIMATI CHANDRA PRABHA URS: Lot of agitations and law and order problems have been created.

SHRI M.V. CHANDRASHEKARA MURTHY: Sir, the whole Karnataka is burning today. (Interruptions)

MR. SPEAKER: Please take your seats. I have already said that I have received a letter from the Irrigation Minister. He has asked for the permission to make a statement on the same issue, immediately after the Question Hour is over. You can find out as to what is the stand the Government is taking. It is your Government. You can talk to the Minister, you can find out as to what is the stand, the Government is taking. A copy of the statement is with me. I have seen and I am allowing him to make the statement. Now, the Question Hour is the Private Members time. It is your time, when you are allowed to ask questions. If you do not want the Members to ask the questions you are consuming Private Members' time. This is generally not done in the Question Hour. You have the time for that. Immediately after the Question Hour, you can raise this issue. But there is no point in raising this issue at this point and not allowing other Members to

put the questions. I do not appreciate it and I do not understand it.

SHRI M.V. CHANDRASHEKARA MURTHY: Sir, it is question of four crores of Kannadigas. You cannot neglect them.

SHRIMATI CHANDRA PRABHA URS: Sir, it is a vital issue.

MR. SPEAKER: You can take it up at a proper time.

(Interruptions)

SHRI M.V. CHANDRASHEKARA MURTHY: Sir, we are not prepared to tolerate all these things. *(Interruptions)*

MR. SPEAKER: Please take your seats. You are not helping yourselves; you are not helping the Parliament. You do not know, how to use the devices. You could have asked for the statement; the Government is going to make a statement.

(Interruptions)

MR. SPEAKER: You speak to me one by one and I will try to help you. Now all of you sit down and let one Member speak.

(Interruptions)

SHRI M.V. CHANDRASHEKARA MURTHY: It is a very sensitive issue Sir. It involves four crores of Kannadigas. It is the question of life and death of the people in Karnataka. The recent decision of the Government of India gazetting the interim order of the tribunal is going to be a death blow to the entire Karnataka. We, Members of Parliament and Legislatures, all of us, met and submitted a memorandum to the Prime Minister and requested him to use his good offices to settle the issue amicable and negotiable. But inspite of that they have decided to gazette it. We want a blanket assurance from the Government of India, either by the Prime Minister or by the Water Resources Minister that the interest of both the States-Karnataka and Tamilnadu, the

concerned States will be safeguarded and the issue will be settled negotiably.

MR. SPEAKER: Would you be satisfied if something of that kind comes out?

SHRI M.V. CHANDRASHEKARA MURTHY: Definitely Sir.

MR. SPEAKER: Okay, you wait until 12 o'clock.

Now we shall take up Question No. 284.

11.08 hrs.

ORAL ANSWERS TO QUESTIONS

[English]

Impact of Industrial Policy on Labour

*284. **SHRI LOKANATH CH-
OUDHARY:**
SHRI RABI RAY:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have constituted a special tripartite committee to consider the impact of the changes in industrial policy on labour;

(b) if so, the composition of the committee; and

(c) the time by which the committee is likely to submit its report?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) to (c). A statement is laid on the table of the House.

STATEMENT

A special Tripartite Committee has been constituted by the Government to consider the impact of the new industrial policy on the